

(b) if so, the details of the reconstruction works financed by the World Bank and the amount of assistance given so far;

(c) whether the progress of the reconstruction works are satisfactory; if not, the reasons therefor; and

(d) the agencies involved in monitoring the progress of these reconstruction works?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) The reconstruction works financed by the World Bank, Inter alia, relate to:

- (i) Irrigation and drainage system in delta areas and up-land portion of the distts. in the affected areas, irrigation and drainage channels tidal and flood protection embankments,
- (ii) About 13,000 Kms. of State and 12,000 Kms. of rural roads, about 100 Kms. of road embankments and related road bridges and culverts damaged during cyclone,
- (iii) Cyclone shelters in the most vulnerable areas,
- (iv) Electricity transmission system,
- (v) Municipal roads, drains and water supply,
- (vi) School buildings and Medical buildings,
- (vii) and Dwellings in coastal areas.

World Bank has, so far, reimbursed an amount of Rs. 29.24 crores to the State.

(c) and (d) The progress of the World Bank Project is monitored by a Cabinet Committee of the State Govt., headed by the Chief Minister, which is assisted by an Official Level Committee, headed by the Chief Secretary, and a Project Management

Unit located in the Finance Department of the State Govt. Having regard to the fact that the project is in the initial stage of implementation and the nature of the project, the State Govt. considers the progress reasonably satisfactory.

Desiltation of Veeranam Lake (Tamil Nadu)

1249. DR. P. VALLAL PERUMAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to desilt the Veeranam Lake in South Arcot District of Tamil Nadu;

(b) if so, whether necessary funds have been allocated, and

(c) if not, the time by which the Government propose to take up that project?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) This matter essentially falls within the purview of the State Government. The Government of Tamil Nadu has no such proposal under consideration.

(b) and (c) Do not arise.

Indian Fishermen in Pakistan Jails

1250. SHRI BHAGWAN SHANKAR RAWAT:

SHRIMATI MAHENDRA KUMARI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a large number of Indian fishermen are in Pakistan jails;

(b) if so, how many of them are in jails at present and since when; and

(c) the steps taken or proposed to be taken by the Union Government for their early release?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) to (c) According to

available information no Indian fishermen are in Pakistani jails at present.

Use of Pesticides

1251. SHRIMATI D. K. BHANDARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a National Workshop on Safe and Judicious use of pesticides was organised in Delhi during March, 1991;

(b) if so, the recommendations made at the Workshop;

(c) whether the Government propose to set up a standing committee on pesticides;

(d) if so, the details thereof; and

(e) the steps taken to declare next year as the 'year for judicious use of pesticides'?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The National workshop on Safe and Judicious use of pesticides was held on January 29-30, 1991 at Delhi.

(b) The major Recommendations cover giving greater emphasis to need based and judicious use of pesticides, integrated pest Management and biological control of pests and diseases.

(c) and (d) Government has already constituted a Standing Committee on Pesticides, under the Chairmanship of additional Secretary, Department of Agriculture & cooperation with representation from all the concerned Ministries and Agencies of the Government. Its objectives are;

(a) The identification and use of of hazardous pesticides and steps for monitoring pesticides residues in common articles of consumption and consequent remedial action proposed to be initiated.

(b) The status of environmental pollution caused by use of pesticide residus.

(c) The need for regulation of industrial processes for the manufacture and formulation of pesticides.

(e) Since the Government are already implementing the promotion of safe and judicious use of pesticides through adoption of integrated pest Management strategy there is no need for declaring any particular year as the year for judicious use of pesticides.

[Translation]

Financial Assistance for Development of Fisheries in Bihar

1253. SHRI CHHEDI PASWAN:

SHRI RAM LAKHAN SINGH YADAV:

SHRI MOHAMMAD ALI ASHRAF FATMI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to provide financial assistance for the development of fisheries in Bihar;

(b) if so, the details thereof; and

(c) if not, the amount of financial assistance given by the Union Government for the development of fisheries during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) The financial assistance for development of fisheries is provided to Government of Bihar under the Centrally Sponsored Schemes of Fish Farmers' Development Agency, National Welfare Fund, Fisheries Statistics and setting up of Pilot Sewage Farms. The funds released to Government of Bihar during 1988-89, 1989-90 and 1990-91 were Rs.